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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

T.P. Nos. 34-A/2016 & 34-B/2016 with T.P. No 34/111A/NCLT/AHM/2016(New) C.A. Nos. 284/2014 & 137/2015 with C.P. No. 13/111A/CLB/MB/2013(Old)

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>04.12.2017</u>

Name of the Company:

Shobhna P. Mahajan

V/s.

Micro Inks Ltd.

Section of the Companies Act:

Section 111A of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. P.Y_00)AHAJANI

PETITONER NO-2

FOR SELFA PENTIONER NO.1

2 A. R. Shorth

Adv. & Soliate

Acopondent

ORDER

Mr. P.Y. Mahajan present for Original Petitioners no. 1 and 2. Learned Advocate Mr. A.R. Sheth present for Respondent.

Matter is fixed for further hearing.

This bench being a special bench could not hear the matter today.

List the matter in the regular bench on 09.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 4th day of December, 2017.